

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

OA NO. 1305/2024

**IN THE MATTER OF:
KARAN SINGH**

... APPLICANT

VERSUS

STATE OF UTTRAKHAND & ORS.

.....RESPONDENTS

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Karan Singh

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Indrajeet Singh
Respondent No. 5

Filed By

Rachit Ranjan

RACHIT RANJAN

Advocate for Respondent No. 5

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Mobile: 9346380147

Email: advrachitranjan@gmail.com

Date: 22.08.2025

Place: New Delhi

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

OA NO. 1305/2024

**IN THE MATTER OF:
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**REPLY ON BEHALF OF THE RESPONDENT NO. 5 IN THE OA
NO. 1305 OF 2024**

MOST RESPECTFULLY SHOWETH:

1. That the present reply is being filed on behalf of Respondent No. 5 to the OA No. 1305 of 2024 filed before by this Hon'ble Court.
2. That the contents of the Application filed by Applicant are denied in toto unless specifically admitted and whatever is not admitted may kindly be deemed to be denied.
3. That the present Application is based on misconceived and concocted facts as the Applicant has no locus to file the present Application, moreover, it is just a tactic by the applicant to hamper the business of the Respondent no. 5. Previously, the same

Indrajit Singh

Applicant has filed the complaint regarding the same retail petroleum outlet of the Respondent no. 5 and produce some other reason to the magistrate in Haridwar, however, the complaint made by the Applicant was rejected as the petrol pump is made after seeking all permission and due diligence and there is no future harm from the area of the petrol pump. It is submitted that near to petrol pump in question, another petrol pump is there and there is an apprehension that the owner of the said petrol pump is filing these frivolous applications on one ground or the other just to hamper the business of the Respondent no. 5. Moreover, there is no angle of the environment protection in the present Applicant as the applicant is just misleading this court in order to stop the business of the Respondent No. 5.

4. It is submitted that the Respondent No. 5 is disputing each and every averments as mentioned in the present Application. That the Application has no iota of evidence related to the environment protection and the said application is filed in abuse of law. Thus, the Whole Application is defective, non maintainable and should be dismissed in limine.

Subroto Singh

A. PRILIMINARY OBJECTIONS:

1. That the present Application as filed before this Hon'ble Tribunal with the prayer is non maintainable and cannot be allowed in the preset Application as the Application has the only motive to harass the Respondent No.5 and to stop the business of petrol pump as it is hampering the business of the nearby petrol pump.

2. It is submitted that the same applicant has filed the complaint against the petrol pump before the district magistrate on different ground that it is nearby public place i.e temple, however, when the Respondent no. 5 replied that the small temple is made by the Respondent no. 5 only and it is exclusively use for the family member of the Respondent No. 5, the said complaint was rejected. Thus, the same Applicant filed the present case malafidely and without any cause of action. The present Application is an abuse of law and should be dismissed on this very ground. Copy of the complaint dated 28.08.2024 along with police report and the Respondent no. 5 reply evincing no ground for the complaint and the site is

Indrajit Singh

complied with the all the requirement is herewith annexed and marked as **ANNEXURE R-I**.

B. PRELIMINARY SUBMISSION:

3. That a Letter of Intent (LOI) bearing reference number R/2023/IN004544/UTK/000042/1505/00042 dated 19.02.2024 was duly issued in favor of Sh. Indrajeet Singh (Respondent No. 5). A copy of the Letter of Intent dated 19.02.2024 is herewith annexed and marked as **ANNEXURE R-II**.
4. That thereafter, the requisite No Objection Certificate (NOC) from the District Magistrate (DM) was obtained on 18.06.2024 after securing necessary approvals from various administrative departments. A copy of the DM NOC along with other relevant NOC and approval from other authorities is herewith annexed and marked as **ANNEXURE R-III**.
5. That all the parameters have been already approved and checked by various authorities. Further, the college namely, Kuwar Prabha Inter Collage has already submitted NOC dated 09.04.2025 and Caption GS Rawat Inter College has submitted

Indrajeet Singh

its NOC dated 16.04.2025 wherein they have specifically stated that the position of the petrol pump site in any condition cannot harm the premises of the respective collage. Copy of the NOCs provided by the Collage Kuwar Prabha Inter Collage and Caption GS Rawat Inter College is herewith annexed and marked as ANNEXURE R-IV.

6. That upon receipt of the DM NOC, construction of the site commenced, and the retail outlet was commissioned on 23.10.2024. That Motor Spirit (MS) sales at the retail outlet commenced on 26.02.2025. That High-Speed Diesel (HSD) sales at the retail outlet commenced on 07.03.2025.
7. It is submitted that the present petrol pump site in question is fully complied with the criteria provided by the CPCB as provided below –
 - I. The nearest point among the Fill Point, Dispensing Unit, and Vent Pipe is the Dispensing Unit , which is situated at a distance of 40 meters from the boundary wall of Kunwar Prabha Inter College . However, there exists a large open ground between the school gate and the actual school building where students are seated.

Indrajit Singh

- II. The distance from the Dispensing Unit to the school building is 109 meters.
 - III. The distance between the storage tanks at the retail outlet and the school gate is 54 meters.
 - IV. There is no water body within a 100-meter radius of the retail outlet.
 - V. There is no High Tension Overhead wires above the RO.
8. Copy of the drawing of the site and photos of the site is herewith annexed and marked as **ANNEXURE R-V**.

C. PARAWISE REPLY

1. That the contents of para 1 of the Application as stated and placed before this hon'ble Tribunal is wrong and misleading, hence denied. It is vehemently denied that any issue regarding the petrol pump is there. It is submitted that the retail outlet is well within the area prescribed/ siting criteria prescribed by the Central Pollution Control Board.
2. That the Central Pollution Control Board (CPCB) guidelines vide reference number B- 13011/1/2019-20/AQM/10802-10847 dated



07.01.2020 stipulate the following under Point H – Siting Criteria for Retail Outlets as under :

"New retail outlets shall not be located within a radial distance of 50 meters (from fill point/dispensing units/vent pipe, whichever is nearest) from schools, hospitals (with 10 beds or more), and residential areas designated as per local laws. In cases where maintaining a 50-meter distance is not feasible, the retail outlet must implement additional safety measures as prescribed by the Petroleum and Explosives Safety Organization (PESO). In no case shall the distance between the retail outlet and schools, hospitals (10 beds or more), or residential areas be less than 30 meters. Furthermore, no high-tension line shall pass over the retail outlet."

3. It is submitted that the present petrol pump site in question is fully complied with the criteria provided by the CPCB as provided below

—

- VI. The nearest point among the Fill Point, Dispensing Unit, and Vent Pipe is the Dispensing Unit , which is situated at a distance of 40 meters from the boundary wall of Kunwar Prabha Inter College . However, there exists a large open

Indrajit Singh

ground between the school gate and the actual school building where students are seated.

VII. The distance from the Dispensing Unit to the school building is 109 meters.

VIII. The distance between the storage tanks at the retail outlet and the school gate is 54 meters.

IX. There is no water body within a 100-meter radius of the retail outlet.

X. There is no High Tension Overhead wires above the RO.

4. In light of the above, the respondent submits that the siting of the retail outlet adheres to the CPCB guidelines, both in letter and spirit, ensuring safety and compliance with applicable norms. The distances of 109 meters to the school building and 54 meters from the storage tanks to the school gate demonstrate that the RO is well within safe limits. Additionally, the absence of any water body within a 100-meter radius and no high-tension lines overhead further affirm compliance with safety and environmental standards. The presence of a large open ground between the school gate and the school building provides an additional buffer, further mitigating any potential risk to students.

Indrajit Singh

5. Moreover, it unequivocally evinces that there is no violation of the CPCB criteria. That all the parameters have been already approved and checked by various authorities including Indian oil corporation limited, Fire department, office of executive engineering UPCL, District magistrate etc. Furthermore, the college namely, Kuwar Prabha Inter Collage has already submitted NOC dated 09.04.2025 and Caption GS Rawat Inter College has submitted its NOC dated 16.04.2025 wherein they have specifically stated that the position of the petrol pump site in any condition cannot harm the premises of the respective collage.
6. That the contents of para 2 of the Application as stated and placed before this hon'ble Tribunal is wrong and misleading, hence denied. It is submitted that said retail outlet/ petrol pump is situated far opposite to the collage. It is submitted that between the petrol pump and the collage there is 40 ft wide road. That the distance and no chance for any harm has been re-narrated in the NOC collages and for clarity the Respondent No. 5 is placing the drawing/ map along with the photos describing the distance/space between the site and the collages is provided with this reply.

Subajeet Singh

7. That the contents of para 3 of the Application as stated and placed before this hon'ble Tribunal is wrong and misleading, hence denied. It is vehemently denied that any criteria and guidelines was not followed while granting the license. This Application is filed just to hamper the business of the respondent no. 5. It is submitted that the applicant previously has also on different ground filed the complaint before district magistrate but the same was found false and now the Applicant has filed this Applicant without any iota of evidence which is abuse of process of law.
8. That the contents of para 4 of the Application as stated and placed before this hon'ble Tribunal is wrong and misleading, hence denied. It is vehemently denied that any risk or danger is cause to any one as the same is also checked by various authorities.
9. That the contents of para 5 of the Application as stated and placed before this hon'ble Tribunal is accepted with respect to the Principal bench of national green Tribunal Orders, However, it is contended that no public building is placed near to the site and the collages are far enough that no risk ever created due to the petrol pump site .

Indrajit Singh

10. That the contents of para 6-7 of the Application as stated and placed before this hon'ble Tribunal is wrong and misleading, hence denied. It is submitted that full and extensive security and risk clearance has been obtained and then the license is granted to operate the petrol pump. The Applicant submits that the site has enough safety for any leakage and spill, moreover, the leakage and spill cannot in any way cause any harm, as the sitting area of the collages are very far behind and the collage premise in any stretch of mind can be harmed or at risk.
11. That the contents of para 8 of the Application as stated and placed before this Hon'ble Tribunal is misplaced and the facts are totally different from the stated case law. It is submitted that the in the present case, license and all the NOC has been taken and the petrol pump was functional before filing of the present Application. Moreover, there is no violation or contravention of any rules or regulations for running a petrol pump site.
12. That the contents of para 9-10 of the Application as stated and placed before this hon'ble Tribunal is wrong and misleading, hence denied. It is submitted that all the approval has been provided after the due diligence. The intention of this application is jut to stop the

Endrajeev Singh

business of the Respondent NO. 5 as the business of the Respondent No. 5 is hampering the business of the other petrol pump and nothing else.

13. That the contents of para A to H of the Grounds of the Application as stated and placed before this hon'ble Tribunal is wrong and misleading, hence denied. The reason as stated above is not re-narrated for the sake of brevity.

14. That the contents of paras of the Jurisdiction of the Application as stated and placed before this Hon'ble Tribunal is wrong and misleading, hence denied. It is submitted that the main aim of the Applicant is just to stop the petrol pump. The Applicant has previously filed the complaint against the Respondent no. 5 before the District Magistrate on different ground, but the same was rejected and now the Applicant has filed this petition in order to harass and stop the business of the Respondent No. 5

15. That the contents of paras of the Limitation of the Application as stated and placed before this Hon'ble Tribunal is wrong and misleading, hence denied. It is submitted that the applicant has

Indrajit Ghosh

failed to provide any cause of action. There is absolutely no iota of evidence for any cause for this application to be entertain.

16. That the prayer clause is misconceived. The Applicant is not entitled to any relief(s) whatsoever. The present application may be dismissed *in limine* with heavy cost.

PRAYER

In view of the aforesaid peculiar facts and circumstances of the case, it is most respectfully prayed that the Hon'ble Tribunal may be pleased to:

- a. To reject the Application filed by the Applicant as being devoid of merits;
- b. To pass such other order(s)/ direction(s) as the Hon'ble Court may deem fit and proper in the facts and circumstances of the case.


Respondent No. 5

VERIFICATION

I, Respondent No. 5, do hereby solemnly declare that what is stated in the reply are true to my knowledge and belief, and also based on the records



which we believe them to be true and last para is the prayer to the Hon'ble
Tribunal.



Respondent No. 5

Filed By



RACHIT RANJAN

Advocate for **Respondent No. 5**

608, New Delhi House

Barakhambha, CP, New Delhi 110001

Mobile: 9346380147

Email: advrachitranjan@gmail.com

Date: 22.08.2025

Place: New Delhi

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
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OA NO. 1305/2024

**IN THE MATTER OF:
KARAN SINGH**

... APPLICANT

VERSUS

STATE OF UTTRAKHAND & ORS.

.....RESPONDENTS

AFFIDAVIT

I, Indrajeet Singh, S/o Ramchandra Singh, R/o village Dallupuri, Post laldhang, District Haridwar, presently at New Delhi , do hereby state on oath and declare as under:

1. That I am Respondent no. 5 herein and am well conversant with the facts of the aforesaid case and am competent to swear this affidavit.
2. That I have read and understood the contents of the present reply and affirm the contents to be true and correct to the best of my knowledge and belief, nothing material has been concealed therefrom.
3. That the Annexures are true copies of their respective originals.



Indrajeet Singh
DEPONENT

VERIFICATION

20 AUG 2025

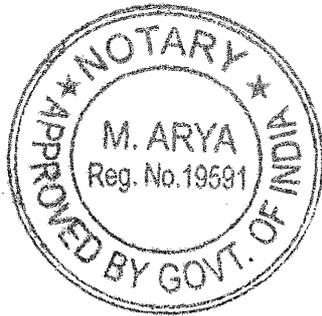
Verified at New Delhi ___ day of August, 2025 that the contents of the above affidavit are true and correct and nothing material has been concealed therefrom.

Anil Meetsingh
DEPONENT

NOTARY PUBLIC

[Signature]

ATTESTED



20 AUG 2025

ANNEXURE R-I

RV-86514408014

व. 8-24 109

साल में

गोपनीयता

दिनांक-28.08.2024

18

जिलाधिकारी महोदय
हरिद्वार उत्तराखण्ड।

विषय- खसरा नं०-95 ग्राम लालबाग तहसील व जिला हरिद्वार उत्तराखण्ड पर IOCL नये रिटेल आउटलेट स्थापित करने हेतु आपसे अनापत्ति प्रमाण पत्र मांगा है के सम्बन्ध में।

R-569/ERIC

SC/ALL

4/5
3/2/24
...

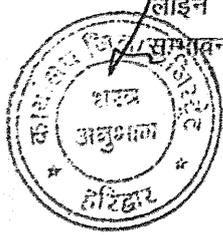
इण्डियन ऑयल कारपोरेशन लि० देहरादून ने अपने पत्रांक DDN DO/NRO/LALDDHANG दिनांक-07.03.2024 के माध्यम से उपरोक्त लोकेशन के लिए NOC देने का अनुरोध किया है उक्त अनुरोध के परिपेक्ष्य में आपने शस्त्र सहायक विभाग को निर्देशित किया है शस्त्र सहायक विभाग ने पत्रांक 361/शस्त्र सहायक-1/2024 (NOC) दिनांक 12.03.2024 को सम्बन्धित विभागों से जांच प्रस्तावों प्रस्तुत करने का निर्देश दिया गया है।

में आपको उपरोक्त लोकेशन में जो तथ्य मुझे आपरतिजनक लगा वो आपके समक्ष निम्न प्रकार से प्रस्तुत कर रहा हूँ-

1. इण्डियन ऑयल कारपोरेशन लि० ने उपरोक्त लोकेशन के आस पास लगभग 100 मी० रेडियस में मौजूद मन्दिर/डिग्री कॉलेज/कॉन्टेंज/नाला/इलेक्ट्रिक खम्बा/लिक मार्ग आदि का क्या गहनता से सर्वे किया था।
2. शस्त्र सहायक के पत्रांक दिनांक-12.03.2024 से आज तक सभी 7 विभागों उपरोक्त लोकेशन पर जांच किया होगा या कर रहे होयें क्या विभागों ने गंभीरतापूर्वक मौजूद मन्दिर/डिग्री कॉलेज/कॉलेज/नाला/इलेक्ट्रिक खम्बा/लिक मार्ग आदि जोकि जन समुदाय से जुड़ा हुआ है सैकेण्डों की संख्या में युवा/युवतिया उपरोक्त लोकेशन से सटें मन्दिर पर मौजूद रहते है क्या विभागों ने जांच करते समय ध्यान दिया होगा।
3. AIR 1987 SC 965 AT 982 (MC MEHTA VS UNION OF INDIA {OLEUM GAS LEAK CASE} BY JUSTICE P.N. BHAGWATI) पर भी विचार किया जाना चाहिए।

पेट्रोलियम एवं प्राकृतिक गैस मंत्रालय की अधिसूचना संश्लित नाम पेट्रोलियम नियम 2002 उपरोक्त लोकेशन पर क्या निर्देश देता है आपसे अच्छा ज्ञाता कौन हो सकता है?

अतः आपसे विनम्र अनुरोध है कि सम्बन्धित विभागों में जो भ्रष्टाचार चरम पर है मुझे नहीं है NOC देते समय नियमों का पालन किया ही जाएगा क्योंकि बहुत से विभागों में गाईड लाईन का अभाव है विकास भी जरूरी है मगर जिरा विकास से जनहानि ज्यादा होने की सम्भावना हो उस जनहानि को सुरक्षित तरीके से रोका जाना जनहित में अति आवश्यक है।



कृते
करन सिंह

ग0न0-155, निकट शिव कुटिया,
ब्रह्मपुरी, हरिद्वार-249004

Email ID-
myworldmynation100@gmail.com

TRUE COPY

Signature

पुलिस अधीक्षक नगर,
जनपद हरिद्वार।

आवश्यक/महत्वपूर्ण

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कृपया कार्यालय जिला मजिस्ट्रेट, हरिद्वार के शस्त्र अनुभाग द्वारा संलग्न प्रार्थना पत्र में आवेदक करन सिंह, म0नं0- 155, निकट शिव कुटिया, ब्रहमपुरी हरिद्वार, खसरा नं0- 95 ग्राम लालढांग तहसील व जिला हरिद्वार द्वारा इण्डियन ऑयल कारपोरेशन लि0 देहरादून ने अपने पत्रांक-DDN/DO/NRO/LALDDHANG दिनांक- 07.03.2024 के माध्यम से शस्त्र सहायक विभाग ने पत्रांक- 361/शस्त्र सहायक-1/2024 (NOC) दिनांक- 12.03.2024 में सम्बन्धित विभागों के द्वारा की गयी जाँच में नियमों का पालन न किये जाने आदि कतिपय आरोप अंकित किये गये है।

अतः उपरोक्त संदर्भित संलग्न कर इस निर्देश के साथ प्रेषित किया जा रहा है कि संलग्न पत्र में नियमानुसार जाँच कर आख्या इस कार्यालय को उपलब्ध कराना सुनिश्चित करें।

संलग्नक:- यथोपरि

पत्रांक:- वाचक/एसएसपी-21/2024 - 2167
दिनांक:- सितम्बर 10, 2024

वरिष्ठ पुलिस अधीक्षक,
हरिद्वार।

S.O. श्यामपुर
श्री.जी.वी.ए. डा.ब.डा.
अतिरिक्त उपनि.डा. म.प.

SPCH
HPR

TRUE COPY

Rashid Baji

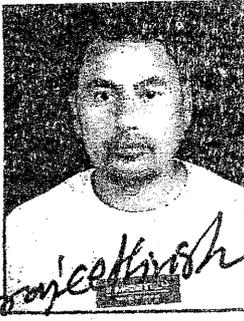


IndianOil
A Maharatna
Company

मार्केटिंग डिवीजन
Marketing Division

Ref: R/2023/IN004544/UTK/000042/1505/00042

To,
SHRI INDRAJEET SINGH
S/O SHRI RAM CHANDRA SINGH
VILLAGE-DALUPURI POST- LALDHANG
HARIDWAR, UTTARAKHAND 246763



164

इंडियन ऑयल कॉर्पोरेशन लिमिटेड
देहरादून डिविजनल ऑफिस : 25 निम्बूवाला
गढ़ी कैंट, देहरादून - 248003 (उत्तराखण्ड)

Indian Oil Corporation Limited

Dehradun Divisional Office : 25 Nimbuwala,

Garhi Cantt, Dehradun, Uttarakhand-248003

Tel.: 01352750108, 2750110 Fax.: 0135-2750111

Page: 1 of 4

Date: 19.02.2024

ANNEXURE R-II 20

Dear Sir/Madam,

Sub: Proposed MS/HSD A Site Kisan Seva Kendra Dealership at Location: WITHIN 4 KM FROM LALDHANG FOREST CHECKPOST TOWARDS NH34 VIA BPCL PETROLEUM DEPOT, District: HARIDWAR State: Uttarakhand Category: SC

We refer to our advertisement dated 28.06.2023 and your application form No. IOC16971116152371 for the award of MS/HSD Kisan Seva Kendra dealership at the above location and your provisional selection as a Single Candidate on 19.10.2023.

Please be informed that by this Letter of Intent, we propose to offer you a Kisan Seva Kendra dealership of Indian Oil Corporation Ltd. at the above-location on the following terms & conditions:-

1. You have offered a suitable piece of land admeasuring 1225 Sq. Meter approx.; 35 Meter (frontage) X 35 Meter (depth) at KH.NO- 95, TEHSIL- HARIDWAR, Village LALDHANG, District: HARIDWAR, State: Uttarakhand. as indicated by you in the application for the development of the subject Kisan Seva Kendra. You have to make available said piece of land and submit all relevant land documents in respect of the same within 2 months from the date of this letter for enabling Indian Oil Corporation Ltd. to prepare layouts / applications for seeking the statutory approvals / licenses so that the Kisan Seva Kendra can be developed, failing which this offer is liable to be withdrawn.
2. Indian Oil Corporation Ltd. shall prepare layouts / applications for obtaining all statutory approvals / licenses required for development of the Kisan Seva Kendra on the plot of land offered by you. You shall coordinate with the concerned statutory authorities for issuance of all requisite NOCs / Statutory approvals / Licences which are required for development of the Kisan Seva Kendra.
3. As and when advised by the Corporation, the site offered by you including the entry / exit / acceleration / de-acceleration / service road would be duly developed up to the road level by cutting/filling (as applicable), with good earth/murum, layer-wise compacted as per standard engineering practices. You shall also construct necessary retaining wall and compound wall of 1.5 meters height, designed as per site conditions as per approval of Corporation as committed under Clause 12(e)/11(e) of affidavit submitted by you along with application. Subsequently, the land would be required to be transferred on lease for a minimum period as per terms and conditions of the advertisement with renewable option at rentals mutually agreed upon / sold to Indian Oil Corporation Ltd. Kindly note that in case the site as offered by you for leasing / sale to Indian Oil Corporation Ltd. for putting up the Kisan Seva Kendra is not made available for lease / purchase as per the advice of the Corporation, this Letter Of Intent will be withdrawn without any further notice. However, there is no commitment from Indian Oil Corporation Ltd. for taking the said land from you.
4. Indian Oil Corporation Ltd. will develop the Kisan Seva Kendra at the above location WITHIN 4 KM FROM LALDHANG FOREST CHECKPOST TOWARDS NH34 VIA BPCL PETROLEUM DEPOT on the said site to be taken on lease / purchase by Indian Oil Corporation Ltd. with appropriate structures, storage tanks and pumps. Additional facilities (site specific) may also be developed by Indian Oil Corporation Ltd. on its sole discretion such as Canopy, Service Station or any other facility as may be decided by Indian Oil Corporation Ltd. from time to time.

TRUE COPY

Rachar Singh

पंजीकृत कार्यालय : जी-9, अली यावर जंग मार्ग, बांद्रा (पूर्व), मुम्बई - 400051 (भारत)

Reg. Office : G-9, Ali Yavar Jung Marg, Bandra (East) Mumbai - 400051 (India)

CIN : L 23201 MH1959 GOI 011388

Indrajeet Singh

5. For the facilities that may be provided by the Corporation as aforesaid, we will recover from you license fee as may be decided by the Corporation and applicable to you from time to time.
- i) At present, up to a combined sales volume (MS+HSD) of less than 600 KL in a financial year for the first 3 years of operation, the SSLF recovery from the KSK shall be Rs Nil /KL for MS and Rs Nil /KL for HSD including applicable taxes.
 - ii) However, the License fee will be applicable whenever the combined sales volume (MS+HSD) of the KSK reaches 600 KL or above during any financial year and the same will be recovered from the first month of the next financial year. However, regardless of sales volume of the KSK, the license fee will in any case be recoverable after 3 years of commissioning of the KSK. Presently, the license fee recoverable is Rs 435.83/- KL for MS and Rs 363.19/- KL for HSD including applicable taxes.
 - iii) After commencement of SSLF recovery, even if the sales volume drops below the minimum combined volume (MS+HSD) of 600 KLPA, the recovery shall continue as per (ii) above.
6. The corporation will not be held liable for any loss or damage on account of delay that may be caused in providing you the facilities mentioned above, whatever may be the cause of the failure or delay.
7. You will provide other mandatory facilities at your cost at the Kisan Seva Kendra premises as under
- a. Clean drinking water.
 - b. Telephone.
 - c. First aid kit with valid medicines.
 - d. PUC facilities, wherever it is mandatory.
 - e. Other facilities as may be specified by the Corporation from time to time.
8. For enabling you to operate the dealership, working capital assistance / loan, as may be determined by the Corporation at its sole discretion shall be provided to you on your request under Corpus Fund Scheme, which is to be utilized only for the purpose of taking delivery of MS/HSD/Lubes from the Corporation to maintain supply. The above working capital assistance / loan will carry interest as per the policy of the Corporation. The aforesaid working capital assistance / loan along with the interest, will be repayable by you in 100 equal monthly installments commencing from the 13th month of commissioning of the dealership.
9. You shall not induct any partner(s) in case of individual (s) nor make any changes in the constitution of the partners as existing at the time of application without approval of the Company, except your spouse as per terms and conditions of Indian Oil Corporation Ltd..
10. It will always be a basic condition for the award of MS / HSD retail outlet dealership that you shall be paying attention towards day to day working of the dealership by personally managing the affairs of the dealership. You will give us a written undertaking to this effect and shall not assign or part with the same to any other person (s).
- You will not be eligible for taking up any employment. If you are already employed you will have to resign from the employment and produce the letter of acceptance of resignation by the employer before the issuance of Letter of Appointment by Indian Oil Corporation Ltd..
11. As agreed, you will be initiating necessary action towards enabling registration of site where the Retail Outlet is planned. You will also assist us in getting the requisite NOC from appropriate Authorities.
12. You will deposit with us a Demand Draft for Rs. 180000.00 drawn on any scheduled bank in favour of Indian Oil Corporation Ltd. payable at DEHRADUN towards Security Deposit (after setting off Initial Security Deposit amount) at the time of issuance of appointment letter after compliance of all the requirements of LOI. Kindly note that the Security deposit will not carry any interest and is refundable at the time of expiry of agreement between you and the Corporation. However, if such expiry of agreement is consequent to proven adulteration/malpractice at the dealership, this amount will be forfeited. Moreover, this Corporation reserves its right to adjust this amount towards any dues to it.
13. You will be notified by the Corporation, in writing, after the facilities mentioned above are made available and are ready for commissioning the dealership. Immediately on receipt of the above notice from the Corporation, you shall obtain each and every license necessary for operating your dealership as may be required under any Central / State Govt. / Municipal or Local authorities for the time being in force.
14. If we find that the progress made by you towards the above is not to our satisfaction, this offer is liable to be withdrawn.

TRUE COPY

Rachit

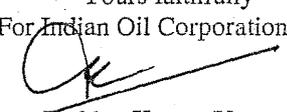
15. Please note that you are required to fulfill the conditions with regard to inducting Spouse as Co-owner in the dealership before issuance of Letter of Appointment.
16. This letter of intent will stand automatically withdrawn and cancelled on the happening of any of the following events:-
- In case you or any of your family members (as defined under disqualification criteria of dealer selection guidelines) receive anytime or have received a letter of intent for any other RO/SKO-LDO dealership or LPG distributorship from our company or any other oil marketing company either in your individual capacity or in partnership with any other individual(s).
 - In case you or any of your family member gets inducted as partner or proprietor in any other RO/SKO-LDO dealership or LPG distributorship of our company or any other oil marketing company.
 - If it is found that you have suppressed and / or misrepresented any material facts in your application.
 - In case you are found to be convicted for any criminal / economic offence involving moral turpitude.
 - In the event of death if you are an individual/partner.
17. In case you are not able to provide the developed land within the specified time or fail to fulfill of terms & conditions of LOI or withdraw for any reason, then LOI can be withdrawn and selection cancelled. In such situations Initial Security Deposit (ISD) would be forfeited.
18. This letter is merely a letter of intent and is not to be construed as a 'firm offer' of dealership to you. The dealership will be allotted to you on your complying with the terms and conditions spelt out herein above by issuance of appointment letter along with signing of our standard dealership agreement between you and us.

Should you require any further details / guidelines, please get in touch with our office at the address mentioned below:
IOC Dehradun Divisional Office
25, Nimbuwala, Garhi Cantt,
Dehradun

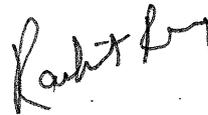
Remarks:

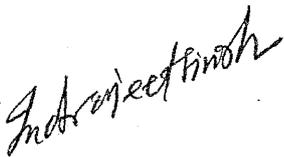
LOI ISSUED VIDE REF NO. ADMINISTRATIVE APPROVAL/1505/SL01/2023-2024/154506, DATED 19.02.2024
APPROVED BY CGM(RS), UPSO-II ON 19.02.2024

Please acknowledge receipt of this letter.
Thanking you,

Yours faithfully
For Indian Oil Corporation Ltd. 
Prabhat Kumar Verma
Divisional Retail Sales Head

TRUE COPY





ANNEXURE ¹⁶⁷ R-III

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Proforma
No Objection Certificate
(See rule 144 of the Petroleum Rules, 2002)

LSDA File No. : 361/ALC-1/2024

Date : 27/09/2024

PESO lsa No. : P/UC/HAD/NA/3(N5122)

Subject: No objection certificate under the Petroleum Rules, 2002.

With reference to the application No. 9831 dated 27/09/2024 submitted by **INDIAN OIL CORPORATION LIMITED** and in pursuance of rule 144 of the Petroleum Rules, 2002, there is no objection for granting licence under the Petroleum Rules, 2002 to **Shri/Smt./M/s INDIAN OIL CORPORATION LIMITED, DEHRADUN DIVISIONAL OFFICE, 25, NIMBUWALA, GARHI CANTT, Town/Village - DEHRADUN, District - DEHRADUN, State - Uttarakhand, Pincode - 248003** for storage of petroleum products in their premises at **Khasra No. 95, Town/Village - LALDHANG, Taluka/Tehsil - HARIDWAR, District - HARIDWAR, State - Uttarakhand** as shown in the site plan duly endorsed and enclosed herewith.

1. The following particulars have been considered while issuing this no-objection certificate, that-

- (a) comments from the Revenue Department on the issue, regarding the possession of the site by the applicant is lawful and there is an authorisation from the land owner or leaseholder for developing premises under these rules for storage of petroleum products;
- (b) comments from the Police Department regarding traffic density and impact on traffic;
- (c) comments from the concerned Municipal Corporation or Gram Panchayat or local area development authority as applicable, regarding the conformity of proposal to the local area development planning including schools, hospitals and mitigating measure, if any, is provided;
- (d) comments from the National Highways Authority of India or Public Works Department or any other authority concerned regarding road safety, road alignment and road access conformity;
- (e) comments from the Fire Department regarding accessibility of the site to the fire tenders in case of emergency and preparedness of fire services for combating the emergencies.

2. **Condition of NOC**
Not Applicable



KARMENDRA SINGH

District Magistrate

[Signature and seal of District authority]

Copy forwarded to :

The Jt. Chief Controller of Explosives, Central Circle, 63/4, A-Wing, ~~1st~~ floor, Kendralaya (CGO Complex), Sanjay Place, Agra, 282002.
The Controller of Explosives, 42/1, Indira Nagar, Near Asian School, Dehradun, 248006.

Note

1. The licensing authority shall accept the no objection certificate within period of three year from the date of issue for considering grant of licence.
2. A copy of drawing duly signed and endorsed by the No Objection Certificate issuing Authority shall be enclosed along with the No Objection certificate and forwarded to the above offices of PESO.

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No Objection Certificate

[See rule 144]

No- 420 /ALC-I/2024

Date- MAY 18/06/2024

With reference to the application No- DDN DO/NRO/LALDHANG Dated 07-03-2024 submitted by Divisional Retail Sales Head Indian Oil Corporation Limited Dehradun and in pursuance of rule 144 of the Petroleum Rules, 2002, there is no objection for granting licence under the Petroleum Rules, 2002 to Indian Oil Corporation Limited for storage of retail outlet in premises at survey No-/Gata No/ Khasra No- 95 Village Laldhang Tehsil hardwar District Hardwar State Uttarakhand as shown in the site plan duly endorsed and enclosed herewith.

- (1) The following particulars have been considered while issuing this no objection certificate, that,
- possession of the site by the applicant is lawful and authorisation from land owner or lease holder for developing premises under these rules for storage of petroleum products;
 - interest of public, specially the facilities like schools, hospitals or proximity to places of public assembly and the mitigating measures, if any, is provided;
 - traffic density and impact on traffic;
 - conformity of proposal to the local or area development planning;
 - accessibility of the site to fire tenders in case of emergency and preparedness of fire services for combating the emergencies;
 - genuineness of purpose;
 - any other matter pertinent to public safety;

District Magistrate
Hardwar

कार्यालय जिला मजिस्ट्रेट, हरिद्वार।

प्रतिलिपि निम्नलिखित को इस आशय से प्रेषित कि विभाग द्वारा जिन प्रतिबन्धों/शर्तों के अधीन अनापत्ति निर्गत किये जाने की संस्तुति/आख्या प्रस्तुत की गयी है, उनका पूर्ण रूप से अनुपालन कराना सुनिश्चित करें। आवेदक द्वारा प्रतिबन्धों/शर्तों का उल्लंघन किये जाने की दशा में सम्बन्धित के विरुद्ध नियमानुसार कार्यवाही प्रस्तावित करने का कष्ट करें।

- वरिष्ठ पुलिस अधीक्षक, हरिद्वार।
- उप जिला मजिस्ट्रेट, हरिद्वार।
- जिला पूर्ति अधिकारी, हरिद्वार को इस निर्देश के साथ कि रिटेल आउटलेट स्टेशन स्थापित होने के उपरान्त तत्काल निरीक्षण कर आख्या इस कार्यालय को उपलब्ध कराना सुनिश्चित करें।
- सचिव, एच.आर.डी.ए. हरिद्वार।
- मुख्य अग्नि शमन अधिकारी हरिद्वार को उपरोक्तानुसार आवश्यक कार्यवाही हेतु।
- अधिशाली अभियन्ता, विद्युत वितरण खण्ड, नगरीय, हरिद्वार।
- डिविजनल रिटेल सेल्स हेड इंडियन ऑयल कॉर्पोरेशन लिमिटेड, देहरादून।



14
जिला मजिस्ट्रेट,
हरिद्वार

TRUE COPY

Kanchan Raj

C
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T

No

169

25



IndianOil

A Maharatna
Company

मार्केटिंग डिवीजन
Marketing Division

इंडियन ऑयल कॉरपोरेशन लिमिटेड
देहरादून डिविजनल ऑफिस : 25 निम्बूवाला
गढ़ी कैंट, देहरादून - 248003 (उत्तराखण्ड)
Indian Oil Corporation Limited
Dehradun Divisional Office : 25 Nimbuwala,
Garhi Cantt, Dehradun, Uttarakhand-248003
Tel.: 01352750108, 2750110 Fax : 0135-2750111

Ref. No: DDO/RSL/Yug Filling
Date: 08.01.2025

To,
District Supply Officer
District: Haridwar, Uttarakhand

Subject – Issuance of Retail Selling License for new Retail Outlet M/s Yug Filling Station, Village Laldhang,
District- Haridwar

Sir,
This is to inform you that Shri Indrajeet Singh S/o Sh Ram Chandra Singh, R/o Village Dalupuri, Post
Laldhang, District Haridwar has been appointed as dealer (Proprietor) for operating the new retail outlet
M/s Yug Filling Station, Village Laldhang, District Haridwar.

Necessary NOC administration approvals and explosive license from CCOE are already obtained for this
site. You are therefore requested to kindly issue Retail Selling License for Retail Outlet M/s Yug Filling
Station in the name of proprietor Sh. Indrajeet Singh.

Thanking You,

Yours faithfully,

For Indian Oil Corporation Ltd

Swapnil Garg
Assistant Manager, Retail Sales
IndianOil Corporation LTD

TRUE COPY

1/20/25, 11:13 AM

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भारत सरकार
Government of India
वाणिज्य और उद्योग मंत्रालय
Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो)
Petroleum & Explosives Safety Organisation (PESO)
42/1, इंदिरा नगर,, एशियन स्कूल के पास
देहरादून- 248006
42/1, Indira Nagar,
Near Asian School,
Dehradun - 248006

E-mail : cedehradun@explosives.gov.in

Phone/Fax No : 0135-2769780

संख्या /No. : P/CD/UC/14/1382 (P610680)

दिनांक /Dated : 22/10/2024

सेवा में
/To,

M/s. INDIAN OIL CORPORATION LIMITED,
INDIAN OIL CORPORATION LIMITED ,
25 NIMBUWALA GARHI CANTT DEHRADUN,
25 NIMBUWALA GARHI CANTT DEHRADUN,
Dehradun,
Taluka: Dehradun,
District: DEHRADUN,
State: Uttarakhand
PIN: 248003

विषय Khasra No, 95, RO on Haridwar to Laldhang at Khasra No. 95, Village- Laldhang, Tehsil- Haridwar, Dist-
/Sub : Haridwar, LALDHANG, Hardwar, Taluka: Hardwar, District: HARIDWAR, State: Uttarakhand, PIN: 246763 में
पेट्रोलियम वर्ग A,B Retail Outlet ।
Petroleum Class A,B Retail Outlet at Khasra No, 95, RO on Haridwar to Laldhang at Khasra No. 95, Village-
Laldhang, Tehsil- Haridwar, Dist- Haridwar, LALDHANG, Hardwar, Taluka: Hardwar, District: HARIDWAR,
State: Uttarakhand, PIN: 246763

महोदय
/Sir(s),

कृपया आपके पत्र क्रमांक OIN1782149 दिनांक 18/10/2024 का अवलोकन करें ।
Please refer to your letter No. OIN1782149 dated 18/10/2024

विषयान्तर्गत पेट्रोल पम्प में निम्नलिखित पेट्रोलियम पदार्थों के वर्ग तथा मात्रा के भंडारण के लिए पेट्रोलियम नियम, 2002 के अधीन प्ररूप
- XIV में स्वीकृत तथा दिनांक 31/12/2030 तक वैध अनुज्ञप्ति संख्या P/CD/UC/14/1382 (P610680) दिनांक 22/10/2024 भेजी जा
रही है ।

Licence No. P/CD/UC/14/1382 (P610680) dated 22/10/2024 granted in Form XIV under the Petroleum Rules,
2002 and valid till 31/12/2030 for the storage of the following kind and quantities of Petroleum at the subject petrol
pump is forwarded herewith.

<%----%> <%----%><%----%>

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पेट्रोलियम का विवरण /Description of Petroleum

किलोलीटरों में अनुज्ञप्त क्षमता
/Quantity licenced in KL

वर्ग क प्रपुंज पेट्रोलियम /Petroleum Class A in bulk	20.00 KL
Petroleum Class A, otherwise than in bulk	NIL
वर्ग ख प्रपुंज पेट्रोलियम /Petroleum Class B in bulk	20.00 KL
Petroleum Class B, otherwise than in bulk	NIL
Petroleum Class C in bulk	NIL
Petroleum Class C, otherwise than in bulk	NIL
कुल क्षमता /Total Capacity	40.00 KL

कृपया पेट्रोलियम नियम 2002 के अधीन बनाए गए नियम 148 में दी गई प्रक्रिया का कडाई से पालन करें तथा अनुज्ञप्ति के नवीकरण हेतु समस्त प्रपत्रों को अनुज्ञप्ति की वैधता समाप्ती की तारीख या उससे पूर्व to **Controller of Explosives, Dehradun**, so as to reach his कार्यालय को प्रेषित करें। Please follow the procedure strictly as laid down in rule 148 of the Petroleum Rules, 2002 and submit complete documents for the Renewal of the licence to **Controller of Explosives, Dehradun**, so as to reach his office on or before the date on which Licence expires.

यह अनुमोदन/ अनुमति अन्य प्राधिकारियों से आवश्यक अनुमति/क्लीयरन्स प्राप्त करने से या यथा लागू अन्य विधियों से छूट नहीं देती है। This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

भवदीय /Yours faithfully,

((डॉ. जी. के. पाण्डे)
(Dr. G. K. PANDEY))
उप मुख्य विस्फोटक नियंत्रक
Dy. Chief Controller of Explosives
कृते विस्फोटक नियंत्रक
For Controller of Explosives
देहरादून/Dehradun

Copy forwarded to :-

1. The District Magistrate, HARIDWAR(Uttarakhand) with reference to his NOC No NOC DRNG Dated 18/06/2024

**For Controller of Explosives
Dehradun**

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट: <http://peso.gov.in> देखें)

(For more information regarding status, fees and other details please visit our website: <http://peso.gov.in>)

Note:-This is system generated document does not require physical signature.

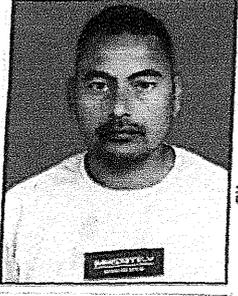
Disclaimer : This page gives the latest action taken by this organization on your application. This page is made available for the information of concerned applicant/licensee only. All efforts have been made to secure this information. However, PESO will not be responsible for any misuse of the information by unauthorized persons including the hackers.

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Rohit

लाईसेन्स नम्बर-WHP-316/2025

थोक/फुटकर



उत्तर प्रदेश हाई स्पीड डीजल और लाईट डीजल ऑयल सम्भरण बनाये रखना और वितरण आदेश-1981 के हाई स्पीड ऑयल/लाईट डीजल ऑयल के व्यापारी को दिया गया लाईसेन्स।

ईसेन्सधारी का नाम और पिता का नाम-

श्री इन्द्रजीत सिंह पुत्र श्री राम चन्द्रा सिंह

दे लाईसेन्सधारी कोई फर्म या नियमित कम्पनी हो तो-

मै0 युग फिलिंग स्टेशन

खसरा संख्या-95 ग्राम लालढांग,

तहसील व जिला हरिद्वार।

यथा स्थिति समस्त भागीदारों या निर्देशकों का नाम और पता-

3-कारोबार के स्थान का ठीक पता-

खसरा संख्या-95 ग्राम लालढांग,

तहसील व जिला हरिद्वार।

यह लाईसेन्स एतदपश्चात दी गई शर्तों के अधीन रहते हुये दिया गया है।

पूरब में- मेन रोड लालढांग।

पश्चिम में- भूमि श्री इन्द्रजीत।

उत्तर में - भूमि श्री इन्द्रजीत।

दक्षिण- भूमि श्री जगवीर सिंह।

नवीनीकरण पृष्ठांकन

नवीनीकरण का दिनांक

समाप्ति का दिनांक

लाईसेन्स प्राधिकारी
के हस्ताक्षर

01

02

03

04

कार्यालय जिला पूर्ति अधिकारी, हरिद्वार

पत्रांक मेमो /जि०पू०अ०/वे०प्रो०अनु०/2022-23 दिनांक 05-03-2025

डीजल लाइसेन्स जमा शुल्क अवधि - 04-03-2025

विस्फोटक अनुज्ञा अवधि - 31-12-2030

अग्निशमन अनुज्ञा अवधि - 12-02-2028

उक्तानुसार नवीनीकृत (अग्निशमन अनुज्ञा तथा विस्फोटक अनुज्ञा) तथा समय नवीनीकृत करवाने के उपरान्त कार्यालय लाईसेन्स अधिकारी में प्रस्तुत किया जाना अनिवार्य होगा। यथा समय प्रस्तुत न किये जाने की स्थिति में उक्त अनुज्ञा स्वतः ही निरस्त समझी जायेगी।

जिला पूर्ति अधिकारी
हरिद्वार

TRUE COPY
Rachet Roy

प्रेषक,

जिला पूर्ति अधिकारी,
हरिद्वार।

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सेवा में,

प्रभारी अधिकारी (आयुध),
कृते जिलाधिकारी,
हरिद्वार।

पत्रांक: 39 /जि0पू0अ0-पेप्रो/2024

दिनांक: 06/04/2024

विषय-

खसरा संख्या 95 ग्राम लालढांग तहसील व जिला हरिद्वार में आईओसीएल के पेट्रोलियम क्लास ए/बी के नये रिटेल आउटलेट की स्थापना हेतु अनापत्ति प्रमाण पत्र के संबंध में।

महोदय,

कृपया उपरोक्त विषयक जिला मजिस्ट्रेट हरिद्वार के कार्यालय पत्र सं0-381/शस्त्र सहायक-2024/एनओसी दिनांक: 12.03.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसमें खसरा संख्या 95 ग्राम लालढांग तहसील व जिला हरिद्वार में आईओसीएल के पेट्रोलियम क्लास ए/बी के नये रिटेल आउटलेट की स्थापना हेतु अनापत्ति प्रमाण पत्र के संबंध में है उक्त के संबंध में क्षेत्रीय खाद्य अधिकारी, बहादुराबाद को जांच कर आख्या प्रस्तुत करने के निर्देश दिये गये, जिसके अनुपालन में क्षेत्रीय खाद्य अधिकारी, बहादुराबाद द्वारा अपनी जांच आख्या प्रस्तुत की गयी।

जिसमें क्षेत्रीय खाद्य अधिकारी, बहादुराबाद द्वारा अवगत कराया गया कि दिनांक 02-04-2024 को उक्त प्रस्तावित स्थल का स्थलीय निरीक्षण किया गया। निरीक्षण के समय मौके पर प्रस्तावित स्थल पर श्री इन्द्रजीत पुत्र श्री राम चन्द्र सिंह निवासी ग्राम डालूपुरी पो0 लालढांग उपस्थित मिले, प्रस्तावित आउटलेट खसरा संख्या 95 ग्राम लालढांग तहसील व जिला हरिद्वार में स्थित है, प्रस्तावित स्थल के ऊपर कोई विद्युत हाईटेंशन लाईन नहीं गुजर रही है, प्रस्तावित स्थल की चौहद्दी निम्न प्रकार से है-

पूरब- मैन रोड लालढांग
पश्चिम- भूमि श्री नरेश
उत्तर- भूमि श्री मधू नेगी
दक्षिण- भूमि श्री जगवीर सिंह

क्षेत्रीय खाद्य अधिकारी, बहादुराबाद द्वारा प्रस्तावित स्थल पर आईओसीएल लिमिटेड का रिटेल आउटलेट की स्थापना किये जाने में की संस्तुति की गयी है।

अतः क्षेत्रीय खाद्य अधिकारी, बहादुराबाद की जांच आख्या दिनांक 02.04.2024 के आधार पर एवं हरिद्वार-रूड़की विकास प्राधिकरण हरिद्वार, मुख्य अग्निशमन अधिकारी, हरिद्वार, अधि0अभि0लो0नि0वि हरिद्वार एवं अन्य संबंधितों को यदि कोई आपत्ति नहीं है तो उक्त प्रस्तावित स्थल पर नये रिटेल आउटलेट की स्थापना हेतु अनापत्ति प्रमाण-पत्र निर्गत करने में इस विभाग को भी कोई आपत्ति नहीं है।

भवदीय,

जिला पूर्ति अधिकारी,
हरिद्वार।

TRUE COPY

Rachit Raj



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कार्यालय अधिशासी अभियन्ता
प्रान्तीय खण्ड, लो.नि.वि., देवपुरा, हरिद्वार

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Phone/FAX No. 01334-227446, E-Mail ID - eepdhar@rediffmail.com

पत्राक : /
सेवा में,

दिनांक : /03/2024

प्रभारी अधिकारी(आयुध),
कृते जिला मजिस्ट्रेट,
हरिद्वार।

विषय :- उ0प्र0श0वि0भू0 अधिनियम की धारा-6 के अधीन आवेदन पत्र मैसर्स इण्डियन ऑयल कॉरपोरेशन लिमिटेड द्वारा ग्राम लालबांग तहसील व जिला हरिद्वार में खसरा सं. 95 में प्रस्तावित रिटेल आउटलेट की स्थापना हेतु अनापत्ति प्रमाण-पत्र के सम्बन्ध में।
मार्ग का नाम :- गैन्डीखाता-लालबांग मुख्य जिला मार्ग (मुख्य जिला मार्ग)
कि.मी. सं0 :- कि.मी. 8.00 (है0मी0 4-6) मार्ग के बायीं ओर
संदर्भ :- आपका पत्रांक 361/शस्त्र सहायक-1/2024(एनओसी) दिनांक 12.03.2024

महोदय,

उपरोक्त विषयक पत्र द्वारा प्राप्त प्रस्तावित रिटेल आउटलेट की स्थापना हेतु खण्डीय अमीन एवं संबंधित सहायक अभियन्ता द्वारा प्रस्तावित स्थल की जांच कराई गई, आख्या निम्न प्रकार है :-

1. मार्ग एवं लो0नि0वि0 की भूमि का सत्यापन कर लिया गया है। प्रस्तावित रिटेल आउटलेट गैन्डीखाता-लालबांग मुख्य जिला मार्ग के वर्तमान कि0मी0 8.00 है0मी0 4-6, मार्ग के बायीं ओर प्रस्तावित है।
2. मुख्य जिला मार्ग हेतु उत्तर प्रदेश मेन्टीनेन्स मैनुअल के तालीका संख्या-2 में, मुख्य जिला मार्ग पर कंट्रोल लाईन व बिल्डिंग लाईन हेतु 15.25 मी0 दूरी न्यूनतम दर्शाई गई है, जबकि उक्त प्रस्तावित नक्शे में मार्ग के मध्य से कंट्रोल लाईन व बिल्डिंग लाईन 20.60 मी0 अंकित है तथा रिटेल आउटलेट मशीन मार्ग के मध्य से 21.60 मी0 पर दर्शाई गई है। अतः मानचित्र में दर्शाई गई दूरियों के अनुसार निर्माण किये जाने में यातायात में कोई बाधा उत्पन्न नहीं होगी।
3. प्रस्तावित रिटेल आउटलेट निर्माण, नगर निगम क्षेत्र के बाहर व आबादी क्षेत्र के अन्दर है।
4. रिटेल आउटलेट पर पेट्रोल एवं एच.एस.डी. लेने आने-जाने वाले वाहनों को खड़ा होने के लिए पर्याप्त/सुरक्षित स्थान रिक्त रखना होगा एवं रास्तों पर साइन बोर्ड, लाल बत्ती आदि की व्यवस्था करनी होगी।
5. यदि भविष्य में मार्ग चौड़ा किया जाता है तो आवेदक/कम्पनी को भूमि उपलब्ध कराने में कोई आपत्ति नहीं होगी।
6. रिटेल आउटलेट की स्थापना से पहले पानी की निकासी हेतु क्रॉस ड्रेनेज पुलिया का निर्माण आवश्यक है। पुलिया के ऊपरी स्लैब का लेविल मार्ग से कम से कम 30 सेमी0 नीचा हो।
7. अग्निशमन विभाग से अनापत्ति प्रमाण पत्र लिया जाए तथा समय-समय पर सम्बन्धित विभाग से अग्निशमन सम्बन्धी उपकरण एवं संयंत्रों की जांच करानी होगी।
8. संलग्न साइट प्लान के अनुसार ही लो.नि.वि. की भूमि छोड़कर बाँउन्डी लाईन के बाद बफर स्ट्रीप बनाया जाये।
9. यदि भविष्य में मार्ग उच्चिकृत होता है तो उच्चिकृत मार्ग के नियमों का पालन करना होगा। यदि भविष्य में मार्ग के चौड़ीकरण हेतु भूमि की आवश्यकता पड़ती है तो भूमि उपलब्ध करानी होगी।
10. स्वामित्व सम्बन्धी अभिलेखों का सत्यापन राजस्व विभाग से अवश्य करा लिया जाये।

संलग्न :- मानचित्र 1 प्रति।

अधिशासी अभियन्ता
प्रान्तीय खण्ड, लो.नि.वि., हरिद्वार
दिनांक 10 /03/2024

पत्राक : 817/124

1. प्रतिलिपि मैसर्स इण्डियन ऑयल कॉरपोरेशन लिमिटेड, 25-निम्बूवाला, गढी कैंन्ट, देहरादून (उत्तराखण्ड) को सूचनार्थ प्रेषित।
2. प्रतिलिपि श्री केशव लाल आर्य, सहायक अभियन्ता, प्रान्तीय खण्ड, लो0नि0वि0, हरिद्वार को सूचनार्थ प्रेषित।
3. प्रतिलिपि प्राविधिक वर्ग, प्रान्तीय खण्ड, लो0नि0वि0, हरिद्वार को सूचनार्थ प्रेषित।

TRUE COPY

Rachin Raj

अधिशासी अभियन्ता
प्रान्तीय खण्ड, लो.नि.वि., हरिद्वार
20/3/2024

कार्यालय हरिद्वार-रूड़की विकास प्राधिकरण, हरिद्वार।

संख्या: 93 / DAAK/HRDA/5312/23-24

दिनांक: 10 अप्रैल 2024

सेवा में,

प्रभारी अधिकारी(आयुध)
कार्यालय, जिला मजिस्ट्रेट,
हरिद्वार।

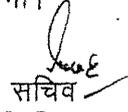
विषय:- पत्रांक 361/शस्त्र सहायक-1/2024(एनओसी) दिनांक 12.03.2024 के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक अपने अपने कार्यालय पत्रांक 361/शस्त्र सहायक-1/2024(एनओसी) दिनांक 12.03.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जो खसरा नं० 95 ग्राम लालढांग तहसील व जिला हरिद्वार में पेट्रोलियम क्लास ए/बी के नये रिटेल आउटलेट की स्थापना हेतु अनापत्ति निर्गत किये जाने से संबंधित है।

इस संबंध में उल्लेखनीय है कि अनापत्ति निर्गत किये जाने का कोई प्राविधान प्रचलित भवन निर्माण एवं विकास उपविधि के अन्तर्गत प्राविधानित नहीं है। अवगत कराना है कि प्रश्नगत क्षेत्र हरिद्वार महायोजना-2025 से बाहर है परन्तु जिला-हरिद्वार के अन्तर्गत आता है। शासनादेश संख्या 1078/वी०-2/21-05(आ०)/2017 टी०सी० दिनांक 15.06.2021(छायाप्रति संलग्न) के अनुसार "वर्ष 2016 से पूर्व के प्राधिकरणों एवं विनियमित क्षेत्रों को छोड़कर नये सम्मिलित क्षेत्रों में यदि कोई आवेदक स्वेच्छा से मानचित्र स्वीकृत कराना चाहता है तो संबंधित प्राधिकरण द्वारा मानचित्र स्वीकृति की कार्यवाही की जायेगी।"

अतः यदि स्वेच्छा से आवेदक द्वारा उक्त पेट्रोलियम क्लास ए/बी के नये रिटेल आउटलेट की स्थापना/स्वीकृति हेतु मानचित्र प्रस्तुत किया जाता है तो प्राधिकरण द्वारा उस पर नियमानुसार स्वीकृति संबंधी आवश्यक कार्यवाही की जा सकती है/की जायेगी।


सचिव

हरिद्वार-रूड़की विकास प्राधिकरण,
हरिद्वार।

TRUE COPY





पत्रांक 47

/वि०वि०ख०ह०(न०)/

दिनांक 03/04/2024

विषय:- आपत्ति/अनापत्ति प्रमाण पत्र निर्गत किये जाने के सम्बन्ध में।

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प्रभारी अधिकारी(आयुध),
कृते जिलाधिकारी,
हरिद्वार

महोदय,

कृपया उपरोक्त विषयक आपके कार्यालय पत्रांक 361/शस्त्र सहायक-1/2024 (एनओसी) दिनांक 12.03.2024 के सन्दर्भ ग्रहण करे जिस सम्बन्ध में इस खण्ड के अन्तर्गत विद्युत वितरण उपखण्ड-भूपतवाला के पत्रांक 175 दिनांक 30.03.2024 के माध्यम से अवर अभियन्ता 33/11केवी उपसंस्थान, गैण्डीखाता, हरिद्वार की जांच आख्या संलग्न कर इस कार्यालय को प्रेषित की गयी है।

अतः उक्त के सम्बन्ध मे अवर अभियन्ता की जांच आख्या के आधार पर आपको अनापत्ति पत्र जारी किया जाता है।

संलग्नक : यथोपरोक्त

(ई० दीपक सैनी)
अधिशाली अभियन्ता

TRUE COPY

Rachit Bajaj

OFFICE OF THE SUB-DIVISIONAL OFFICER
Uttarakhand Power Corporation Ltd.

(A Govt. Of Uttarakhand Undertaking)
ElectricitySub Bhupatwala /Laljiwala Haridwar.



कार्यालय उपखण्ड अधिकारी
उत्तराखण्ड पावर कारपोरेशन् लिमिटेड

विद्युत वितरण उपखण्ड भूपतवाला
भूपतवाला / लालाजीवाला हरिद्वार ।

पत्रांक सं० 115

दिनांक 30/3/2024

विषय:- आपत्ति / अनापत्ति प्रमाण पत्र निर्गत करने के सम्बन्ध में ।

अधिशाली अभियन्ता,
विद्युत वितरण खण्ड, मायापुर,
हरिद्वार ।

उपरोक्त विषयक प्रभारी अधिकारी (आयुध), कृते जिला अधिकारी, हरिद्वार के कार्यालय पत्रा संख्या 361-शस्त्र सहायक-1/2024 (एनओसी) दिनांक-12.03.2024 एवं अधिशाली अभियन्ता कार्यालय पत्रांक संख्या 4093 दिनांक-18.03.2024 का एक पत्र वि०वि० उपखण्ड कार्यालय भूपतवाला हरिद्वार को प्राप्त हुआ ।

अतः उक्त के संन्दर्भ में आपके संज्ञान में लाना है कि, 33/11 के०वी० उपसंस्था गैन्डीखाता हरिद्वार के अवर अभियन्ता, श्री निमेष कुमार वर्मा के द्वारा उपरोक्त साईट का निरीक्षण कर यह अवगत कराया गया कि, उक्त प्रस्तावित प्लाट के ऊपर से कोई भी विद्युत लाईन गुजर नहीं रही है, एवं उनके द्वारा वि०वि० उपखण्ड कार्यालय भूपतवाला में दी गयी रिपोर्ट लाईन डायग्राम सहित आपको अग्रिम कार्यवाही हेतु प्रेषित है ।

अतः सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

संलग्नक :- अवर अभि०की रिपोर्ट एवं लाईन डायग्राम ।

30.3.2024

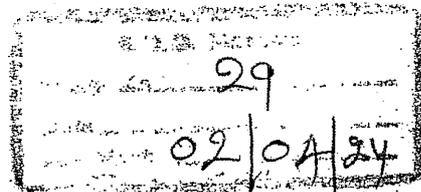
अर्चना

(उपखण्ड अधिकारी)

लालाजीवाला / भूपतवाला ।

TRUE COPY

Kashir Raj



1. वरिष्ठ पुलिस अधीक्षक, हरिद्वार।
2. उप जिलाधिकारी, हरिद्वार।
3. जिला पूर्ति अधिकारी, हरिद्वार।
4. सचिव, हरिद्वार-रूडकी विकास प्राधिकरण, हरिद्वार।
5. अधिशासी अभियन्ता यू0पी0सी0एल0 हरिद्वार।
6. अधिशासी अभियन्ता, लोक निर्माण विभाग, हरिद्वार।
7. मुख्य अग्निशमन अधिकारी, हरिद्वार।

महोदय,

कृपया इंडियन ऑयल कॉरपोरेशन लिमिटेड, देहरादून के पत्र संख्या DDNDO/NRO/LALDHANG दिनांक 07.03.2024 एवं मानचित्र का सन्दर्भ ग्रहण करने का कष्ट करें, जो खसरा न0 95 ग्राम लालढांग तहसील व जिला हरिद्वार में पेट्रोलियम क्लास ए/बी के नये रिटेल आउटलेट की स्थापना हेतु अनापत्ति निर्गत किये जाने के सम्बन्ध में है।

अतः आवेदक का उक्त पत्र मय मानचित्र की प्रति इस आशय से संलग्न कर प्रेषित की जा रही है कि कृपया प्रकरण में विभागीय जांच आख्यायें इस कार्यालय को उपलब्ध कराने का कष्ट करें। राजस्व विभाग द्वारा जांच आख्या के साथ मानचित्र की प्रति हस्ताक्षर सहित भेजी जायेगी। संलग्नक-यथोक्त।



(मनीष कुमार सिंह)
प्रभारी अधिकारी (आयुध)-
कृते जिलाधिकारी,
हरिद्वार।

महोदय,
नहरिद्वार
हरिद्वार

कृपया वरिष्ठ गौ-य 3077
विलोका कृषिनिधम मे कौन प्रविधानो के
कौन संस्कृति सारिने उपलब्ध कराये।

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Kachit Raj-

उप जिलाधिकारी
हरिद्वार

12.03.2024

रा.नि.ग.उ. नि. (प्रीप)
व. परीक्षक का निपमाउसार
आख्या 5

Pvijaraj
16/03/2024

कार्यालय स्थानीय अभिसूचना इकाई, हरिद्वार
संख्या: एलआईयू/सी-15/2024 दिनांक: मार्च 17, 2024

सेवा में,
वरिष्ठ पुलिस अधीक्षक,
हरिद्वार।

महोदय,

कृपया प्रभारी अधिकारी (आयुध) कृते जिला मजिस्ट्रेट हरिद्वार के पत्र संख्या-361/शस्त्र सहायक-1/2024 (एनओसी) दिनांक 12.03.24 का सन्दर्भ ग्रहण करने का कष्ट करे, जो खसरा नं0 95 ग्राम लालढांग तहसील व जिला हरिद्वार में पेट्रोलियम क्लास ए/बी के नये रिटेल आउटलेट की स्थापना हेतु अनापत्ति निर्गत किये जाने के सम्बन्ध में जाँच कर आख्या उपलब्ध कराये जाने विषयक है।

उपरोक्त सम्बन्ध में प्राप्त जाँच आख्यानुसार अवगत कराना है कि आवेदक श्री इन्द्रजीत सिंह पुत्र रामचन्द्र सिंह निवासी ग्राम डालूपुरी लालढांग थाना श्यामपुर के स्थाई निवासी है। आवेदक द्वारा खसरा नं0 95 ग्राम लालढांग तहसील व जिला हरिद्वार में रिटेल आउटलेट की स्थापना हेतु आवेदन किया है। उक्त भूमि के स्वामी आवेदक स्वयं है। उपरोक्त स्थान के पूरब में रोड, पश्चिम, उत्तर, दक्षिण में कृषि भूमि स्थित है। उपरोक्त प्रस्तावित स्थान के ऊपर से कोई हाईटेंशन विद्युत लाईन नहीं गुजर रही है।

अतः उपरोक्त के दृष्टिगत आवेदक उपरोक्त को खसरा नं0 95 ग्राम लालढांग तहसील व जिला हरिद्वार में रिटेल आउटलेट की स्थापना हेतु निर्धारित मानकों/शर्तों के अनुसार पेट्रोलियम क्लास ए/बी के नये रिटेल आउटलेट स्थापित किये जाने में इस कार्यालय को कोई आपत्ति नहीं है।

आख्या सादर सेवा में प्रेषित है।


निरीक्षक,

स्थानीय अभिसूचना इकाई
हरिद्वार।

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कुँवर प्रभा इण्टर कॉलेज

लालढांगहरिद्वार (उत्तराखण्ड)

Mob :9012913581

पत्रांक.....170.) KPIC / Certi / 2025-26

दिनांक.....09-04-2025

अनापत्ति प्रमाण पत्र

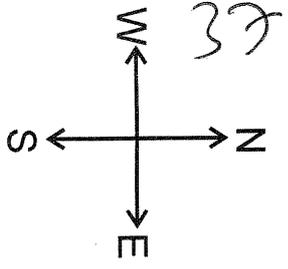
प्रमाणित किया जाता है कि कुँवर प्रभा इण्टर कॉलेज लालढांग हरिद्वार की बासंड्रीवाल की लालढांग मुख्य मार्ग से दूरी 12.5 मीटर है तथा विद्यालय के मुख्य भवन की लालढांग मुख्य मार्ग से दूरी 80.5 मीटर है। जोकि मुख्य मार्ग से विद्यालय के मुख्य भवन तक ग्रीन बेल्ट के अन्तर्गत आता है। इंडियन ऑयल कॉर्पोरेशन के युग फिलिंग स्टेशन (किसान सेवा केन्द्र) लालढांग, हरिद्वार की विद्यालय के मुख्य भवन से दूरी 100 मीटर से अधिक है। इंडियन ऑयल कॉर्पोरेशन के युग फिलिंग स्टेशन (किसान सेवा केन्द्र) लालढांग, हरिद्वार से विद्यालय को किसी प्रकार की दुर्घटना होने की सम्भावना नहीं है।



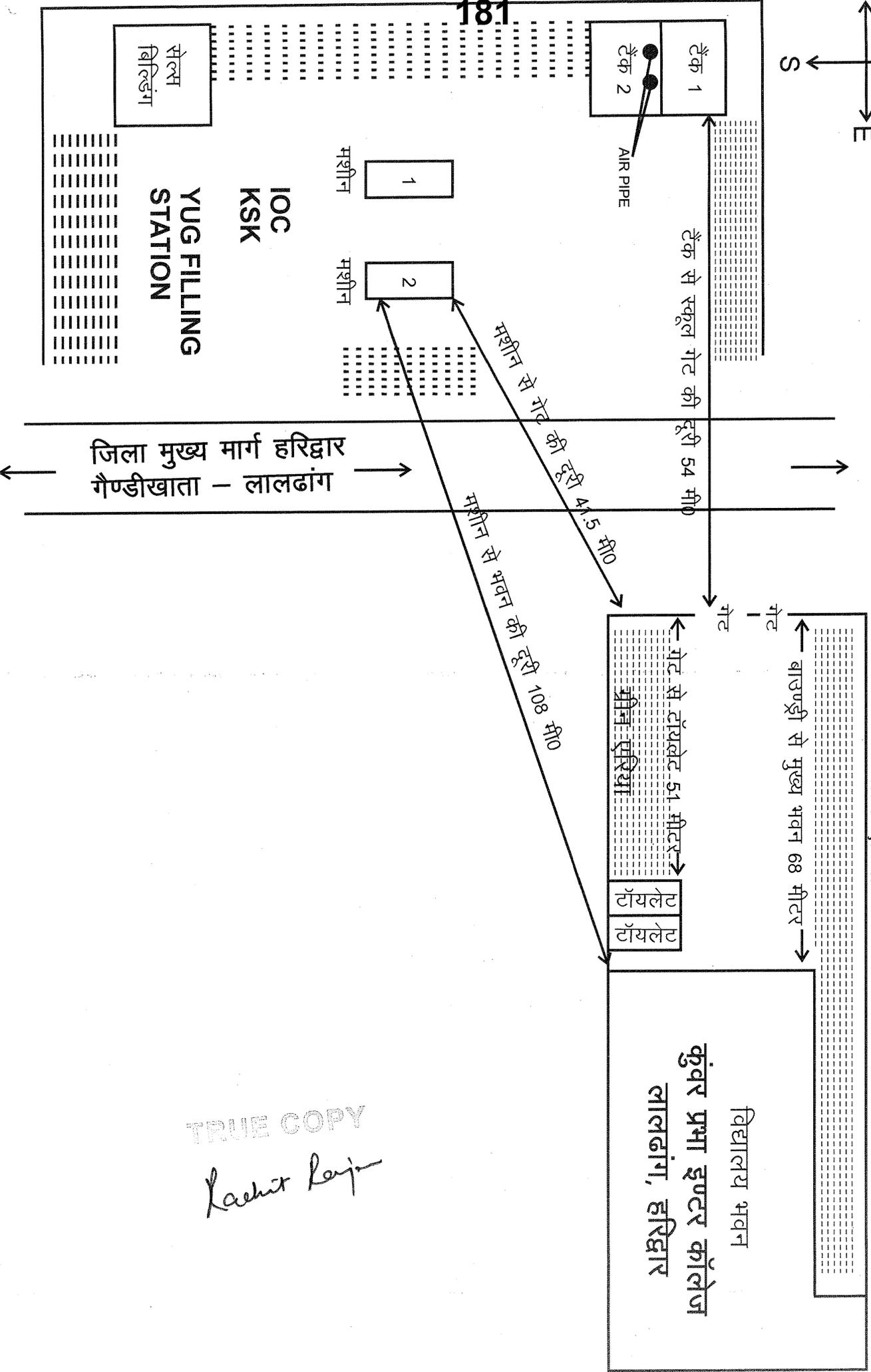
PRINCIPAL
Kunwar Prabha Inter College
Laldhang (Haridwar)

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Rachit Raj



181



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Rachit Raj



कैप्टन गंगा सिंह रावत इण्टर कॉलेज लालदांग
जनपद-हरिद्वार (उत्तराखण्ड)

प्रधानाचार्य/प्रबन्धक

पत्रांक.....से.सो.०.....

दिनांक.....16/04/2025

अनापत्ति प्रमाण पत्र

— प्रमाणित किया जाता है कि युग फिलिंग स्टेशन (किसान सेवा केन्द्र) लालदांग के चाउंड्री बॉल से कैप्टन गंगा सिंह रावत इण्टर कॉलेज लालदांग हरिद्वार के चाउंड्री बॉल की दूरी 71 मीटर से अधिक है, एवं युग फिलिंग स्टेशन (किसान सेवा केन्द्र) लालदांग के चाउंड्री बॉल से कैप्टन गंगा सिंह रावत इ.का. लालदांग के विद्यालय भवन की न्यूनतम दूरी 86 मीटर है,

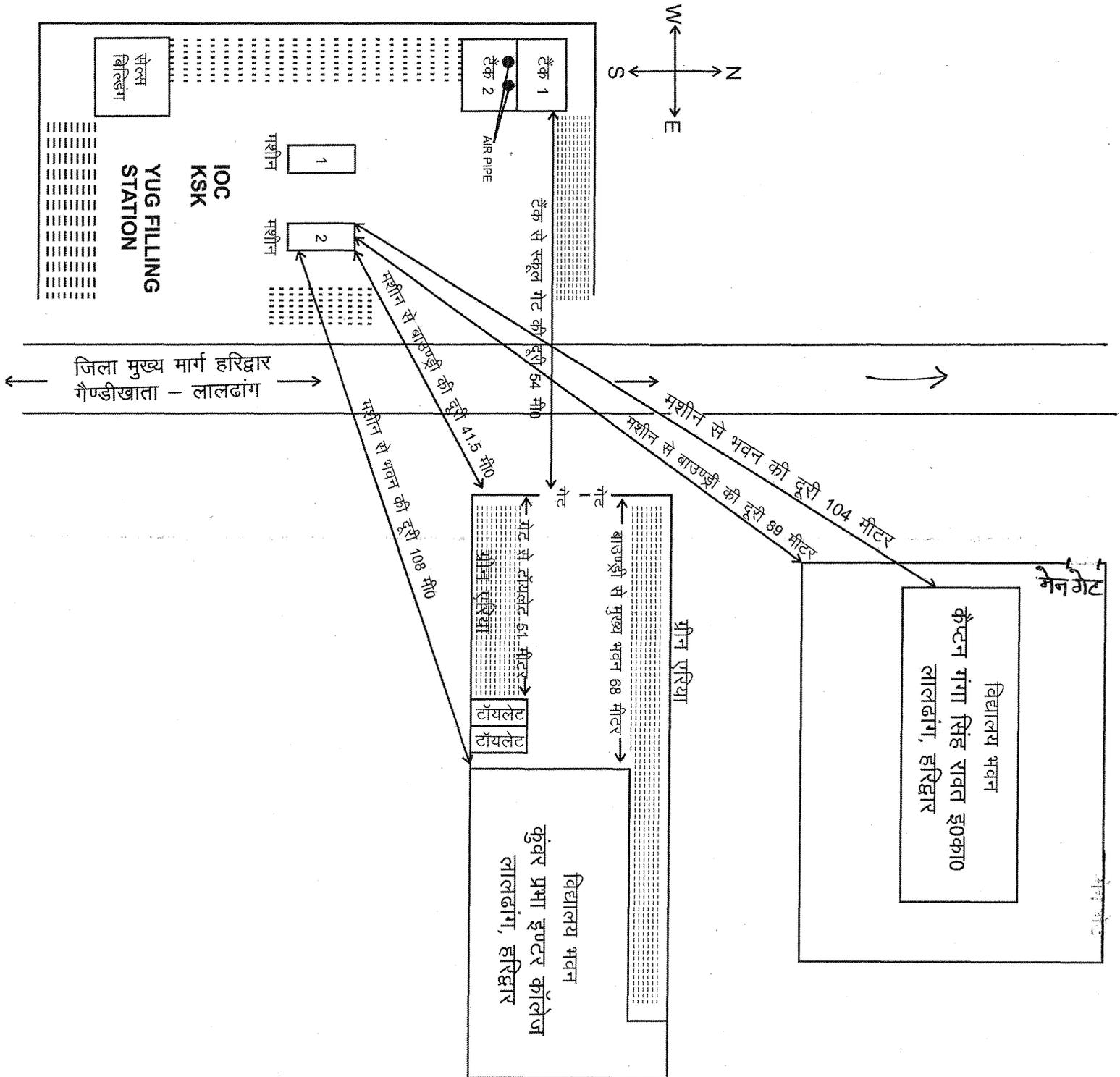
— युग फिलिंग स्टेशन (किसान सेवा केन्द्र) लालदांग से सामान्य रूप में विद्यालय को किसी प्रकार की क्षति/दुर्घटना की सम्भावना प्रतिबन्धित नहीं होती है,

G.S. Rawat

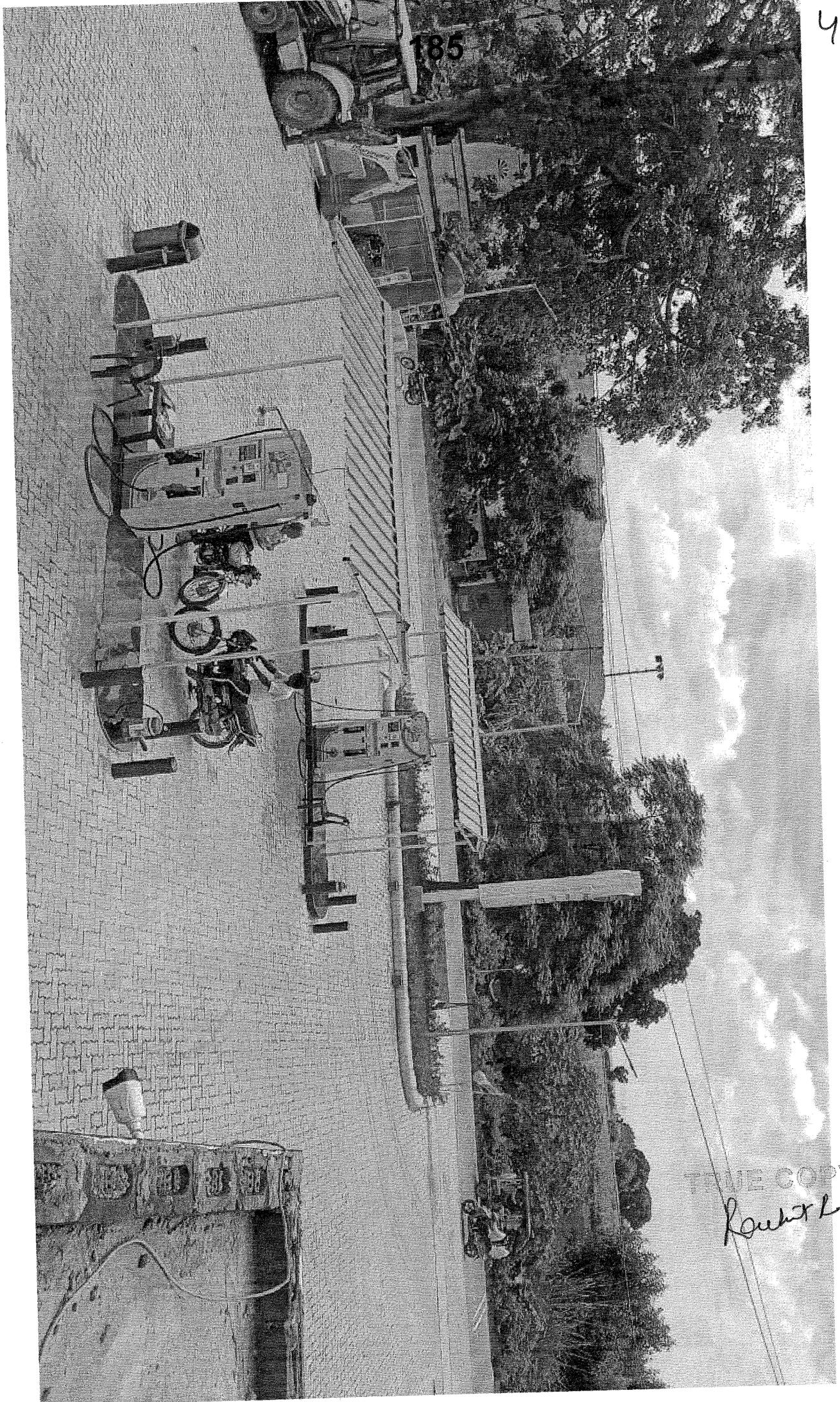
PRINCIPAL
Capt. Ganga Singh Rawat I.C.
Laldhang, Haridwar

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Rawat Raj



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Rachit Rij



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Rachet K...

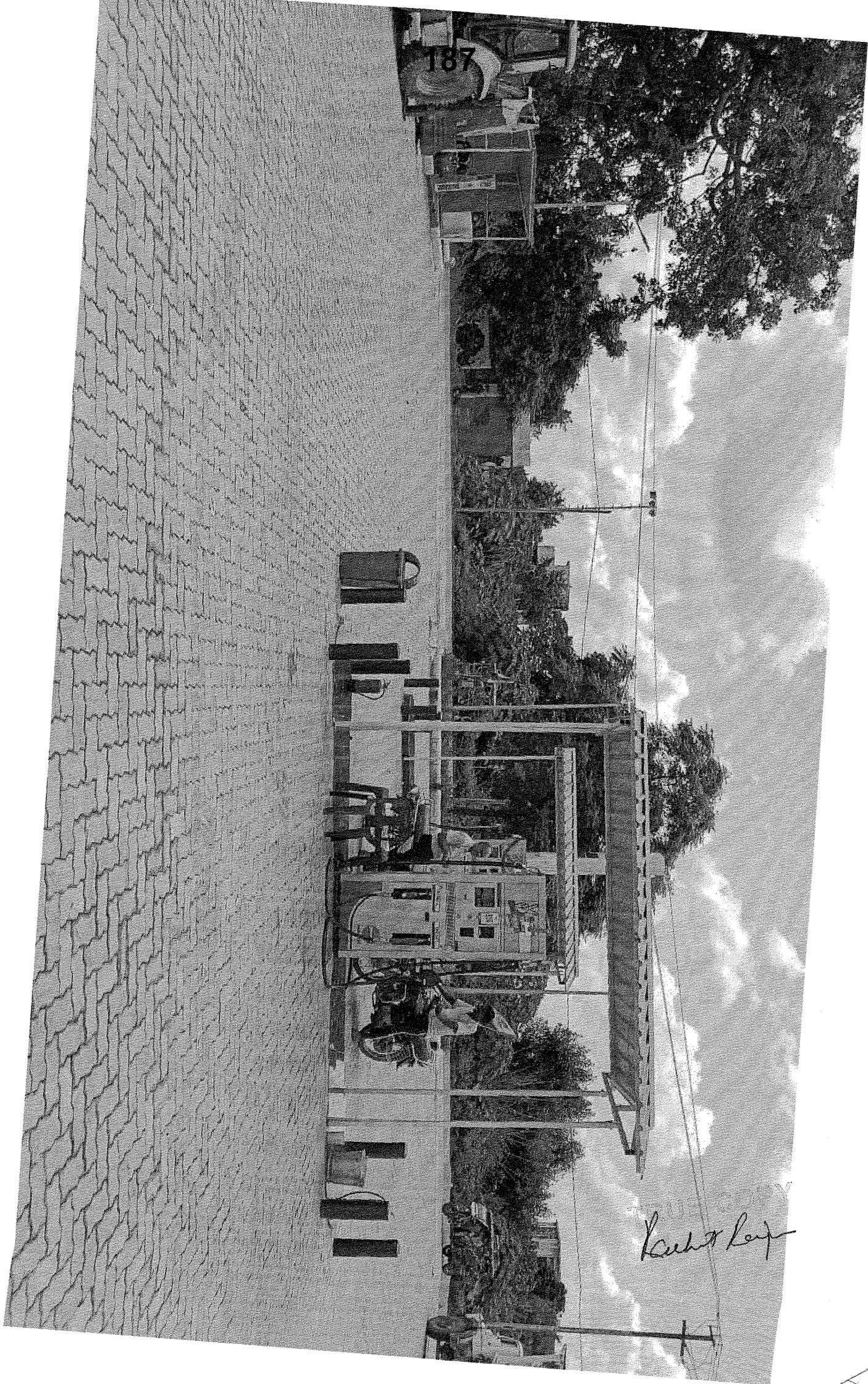
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43



187

Richard King

VAKALATNAMA 188



44

IN THE COURT OF MON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

Suit/Appeal No. OA NO. 1305/2024 JURISDICTION OF 201

In re:-

KARAN SINGH Plaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

STATE OF UTTARAKHAND & ORS. Defendant (s)/ Respondent(s) / Accused Know all to whom these Present shall come that I/we INDRAJEET SINGH, RESPONDENT NO. 1

The above named INDRAJEET SINGH

do hereby appoint ADV. RACHIT RANJAN (D/10448/2019), 9346380147, advrachimranjan@gmail.com, 608, NEW DELHI HOUSE, BARAKHANDBA, DELHI-110001 (herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 22 Day of April 2024 Accepted subject to the terms of the fees.

Advocate Rachit Ranjan

Indrajeet Singh Client INDRAJEETSINGH Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.



PROOF OF SERVICE **189**

Rachit Ranjan <advrachitranjan@gmail.com>

Service of Reply on behalf of Respondent No.5 in the OA 1305/2024 before Hon'ble NGT, Principal Bench

1 message

Rachit Ranjan <advrachitranjan@gmail.com>

22 August 2025 at 12:51

To: "myworldmynation100@gmail.com" <myworldmynation100@gmail.com>

To,
Mr. Karan Singh and
Mr.Siddhart Iyer (Adv.)

Please find the attached Reply on behalf of Respondent No.5 in the OA 1305/2024 before Hon'ble NGT, Principal Bench , for your reference and doing needful.

Kindly treat this email as a service of Reply

You may contact the undressing for any clarification/question.

Warm Regards,

Adv Rachit Ranjan
on behalf of Respondent no. 5
608, 6th Floor, New Delhi house,
Barakhambha, CP, Delhi -110001
Ph - 9346380147

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Conserve, Reserve, Re-use

 Reply NGT 1305.pdf
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